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ITEM NO.35

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

23576/2016

(Arising out of impugned final judgment and order dated 12/04/2016 in WA No. 13523/2014 passed by the High Court Of Judicature at Allahabad)

SHRI KRISHNA SINGH AND ANR

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 14/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Govind Jee,Adv.

Mr. Ramesh K Mishra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for impleadment filed by the petitioner is allowed.

University Grants Commission(UGC) be impeladed as Respondent No.10. Cause title be amended accordingly.

Delay condoned in filing the SLP.

Leave granted.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER